

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4060
ANSWERED ON:17.12.2014
TELECOM AND ELECTRONIC GOODS
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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of mobile handsets imported and those manufactured in the country;
- (b) whether the smart mobile phone market in the country has seen a huge growth;
- (c) if so, the details thereof and the growth potential of the smart phone market in the coming decade;
- (d) the action taken by the Government for promotion of mobile manufacturing in the country; and
- (e) the action taken/proposed to be taken by the Government for recycling the damaged /obsolete sets?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) The details of mobile handsets imported and manufactured in India for Year 2013 and 2014 (projected) is as follows:-

PRODUCTION OF MOBILE PHONES INTO INDIA		IMPORT OF MOBILE PHONES INTO INDIA		
Year	2013	2014 (P)	2013	2014 (Estimates)
Units in Millions	130	60	185	220
Value In RS. Crs	26650	18900	42200	58550

- (b) Yes Madam.

- (c) The details of the smart phone market for 2011-2014 is as under:

Year	Units in Million
2012	20
2013	32
2014	70

(Estimates)

The smart phone market in India is likely to around 200 Million units by 2020 with an average annual rate of growth around 26%.

- (d) Yes, Madam. The Government has taken the following initiatives, which will have a direct bearing on the promotion of mobile manufacturing in the country:

Government has imposed education cess on imported electronic products to provide parity between domestically produced goods and imported goods.

Government has approved setting up of two semiconductor wafer fabrication (FAB) manufacturing facilities in India which would create the necessary ecosystem for design and manufacturing of telecom equipments.

Under the Electronics Hardware Technology Park (EHTP) Scheme, approved units are allowed duty free import of goods required by them for carrying on export activities, CST reimbursement and excise duty exemption on procurement of indigenously available goods, as per the Foreign Trade Policy.

Under the Focus Product Scheme of the Foreign Trade Policy, exports of listed electronic products are entitled to duty credit scrip equivalent to 2% / 5% of FOB value of exports. These include telecom products and components including mobile handset.

- (e) The Ministry of Environment & Forests has notified e-waste (Management and Handling) Rules, 2011, effective from 1st May, 2012. These Rules provide for mandatory authorization of producer, collection centre, dismantler and recycler of e-waste; registration of dismantler and recycler of e-waste from the State Pollution Control Board or Pollution Control Committee of Union territories. The

Rules also provide for 'Extended Producer Responsibility' under which producers are responsible for collection and channelization of e-waste generated from the 'end of life' of their products to registered dismantler or recycler.